

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 4005
TO BE ANSWERD ON 12.12.2019**

Throwball Federation of India

4005. SHRI T.R.V.S. RAMESH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of Federation which is presently true representative of Throwball game in India;**
- (b) whether recognition to Throwball Federation of India, Bengaluru has ever been suspended and if so, the details thereof;**
- (c) whether right to represent against the proposed suspension was granted to the federation and if so, the details thereof;**
- (d) whether any mandatory injunction directing the Ministry to de-recognize the Throwball Federation of India, Bengaluru or to recognize Throwball Federation of India, Delhi was issued by the Court and if so, the details thereof; and**
- (e) whether any prohibitory or permanent injunction restricting the Ministry from providing grant or financial assistance to Throwball Federation of India, Bengaluru was ever issued by a court in India and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[SHRI KIREN RIJIJU]**

(a) to (c) Throwball Federation of India (TFI), registered with Registrar of Societies at Bangalore, was granted recognition by the Govt. in 1989. Ever since its recognition there have been

representations filed by another group registered in Haryana claiming to be the genuine Office Bearers of the Federation. On account of the dispute this Ministry stopped granting financial assistance to the federation since February 2008. This Ministry started granting annual recognition to National Sports Federations from the year 2010. The Ministry has not granted recognition to any Sports Federation for the discipline of Throwball since then due to the ongoing disputes. Recently, both the groups were asked to submit relevant documents to the Department for consideration of their claims for Government recognition.

(d) & (e) No such orders from any court has been received in this Ministry in the recent past.
